

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 354/TT/2020**

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for three no. of assets under “Vindhyachal Stage-II Transmission System” in Western Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 10 Others
- Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. Instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of the following three assets under “Vindhyachal Stage-II Transmission System” in Western Region.

Asset I: 400 kV D/C Vindhyachal-Satna-Bina Transmission Line with associated bays and 400/220 kV sub-station at Satna (1 x 315 MVA ICT)



Asset II: 400 kV Korba-Raipur Transmission line, LILO of Korba-Bhilai Circuit III new sub-station at Raipur with 315 MVA Inter-connecting Transformer I and bus reactor & associated bays.

Asset III: 315 MVA Interconnecting Transformer II at Raipur, LILO of Circuit II of 400 kV D/C Bhilai-Chandrapur line at Raipur

- b. Assets-I, II and III were put under commercial operation on 1.8.1999, 1.1.2000 and 1.4.2000 respectively.
  - c. Revised transmission tariff for 2001-04, 2004-09 and 2009-14 periods is claimed pursuant to the directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and batch matters and 139 of 2006 and batch cases respectively.
  - d. Transmission tariff for 2014-19 period in respect of the subject assets/ Combined Asset was allowed vide order dated 30.12.2015 in Petition no. 424/TT/2014.
  - e. There is marginal variation between the claimed cost and allowed cost.
  - f. Additional Capital Expenditure (ACE) is being claimed on account of replacement of reactors for 2019-24 tariff period for which detailed justification and relevant documents have been provided in the petition.
  - g. Additional information has been submitted vide affidavit dated 25.8.2021.
  - h. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 24.8.2021.
3. The representative of MPPMCL submitted that reply filed by MPPMCL vide affidavit dated 8.2.2021 may be considered.
  4. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

